

F. No. 01(05)/Circular/CESTAT/2021
Customs, Excise and Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram, New Delhi-110066

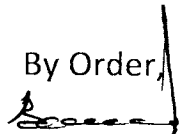
Dated: 16 February 2021

NOTIFICATION

In partial modification of Public Notices dated 10 August 2020, 14 August 2020 and 16 August 2020 and in furtherance of Notification dated 31 January 2021, the Hon'ble President directs.

That the Registry shall list all matters which had been listed prior to the issuance of the above Public Notices, subject to a maximum of 10 matters per day. The parties may be notified through e-mail at least 10 days in advance. The Assistant Registrar shall issue cause list having the updated e-mail id of the parties and the link for e-hearing shall be sent to the parties one day in advance excluding the intervening holidays. The facilities availed by the Counsel to participate in the e-hearing as provided under Office Memorandum dated 18 August 2020 is extended to the parties as well on request.

This Notification shall come into force with effect from 1 March 2021.

By Order,

(Bineesh Kumar K.S.)
Registrar

Copy to:

1. SPS to Hon'ble President, CESTAT, New Delhi.
2. Members, CESTAT, All Benches.
3. Deputy Registrars/Assistant Registrars, CESTAT, All Benches.
4. Bar Association, CESTAT, New Delhi/Mumbai/Kolkata/Chennai/Bengaluru/Ahmedabad/Allahabad/Chandigarh/Hyderabad.
5. Chief Commissioner (AR), CESTAT, New Delhi/Commissioner (AR), CESTAT, Mumbai/Kolkata/Chennai/Bengaluru/Ahmedabad/Allahabad/Chandigarh/Hyderabad.
6. Notice Board/ Website/ Guard File/ Office copy.